

CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.No. 1177/93

Date of Decision 2/4/96

Smt. Dakshaben Bhagwanji Patel Petitioner

Mrs. Shyamli for Advocate for the Petitioner.
Shri M. S. Ramamurthy

versus

Union of India & 4 Ors. Respondent

Ms. Shenoy for Advocate for the Respondents.
Shri V. S. Masurkar

Coram:

The Hon'ble Mr. B. S. Hegde, Member (J)

The Hon'ble Mr. M. R. Kolhatkar, Member (A)

1. To be referred to the Reporter or not? ✓
2. Whether it needs to be circulated to other benches of the Tribunal?

abp.

B. S. Hegde
(B. S. HEGDE)
MEMBER (J)

CENTRAL ADMINISTRATIVE TRIBUNAL

GULE STAN BLDG. NO. 6, PRESCOT ROAD, 4TH FLOOR.,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 1177/93.

DATED THE 2ND DAY OF APRIL, 1996.

CORAM : Hon'ble Shri B.S.Hegde, Member (J).

Hon'ble Shri M.R.Kolhatkar, Member (A).

Smt.Dakshaben Bhagwanji Patel
(Advocate by Mrs.Shyamli for
Shri M.S.Ramamurthy)

... Applicant

v/s.
Union of India & 4 Ors.
(Advocate by Ms.Shenoy for
Shri V.S.Masurkar)

... Respondents

X ORDER X (ORAL)

[Per Shri B.S.Hegde, Member (J)]

The Learned Counsel for Applicant shows an order passed by Supreme Court dated 10/11/95 stating that the notification dated 6/7/92 clearly shows that the applicant has obtained the degree in M.Phil and she is one of the candidates declared by the Board of Examiners as eligible for degree of M.Phil in Economic. Under these circumstances, the appeal is allowed and O.A. stands disposed of.

In the light of the above, nothing survives. OA is disposed of, with no orders as to costs.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

B.S.Hegde

(B. S. HEGDE)
MEMBER (J)

abp.